

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.107 OF 2024(SZ)

IN THE MATTER OF:

Mr. V. Ravi,
S/o. Velu Pillai and another.

.....Applicants

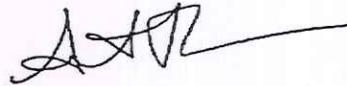
VERSUS

The Director,
\State Level Environment Impact Assessment Authority,
Panagal Maligai,
Saidapet, Chennai & others

...Respondents

INDEX

| S.No | Description | Page No. |
|-------------|---|-----------------|
| 1. | REPORT FILED ON BEHALF OF THE THIRD AND FOURTH RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD | 1 - 7 |



**Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

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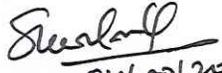
IN THE MATTER OF:

1. Mr. V. Ravi,
S/o. Velu Pillai
2. Mr. V. Mani
S/o. Velu Pillai
Both residing at
Pillaiyar Kovil Street,
Keelnagar Mathura, Kurumanthangal Village,
Aarani Taluk,
Tiruvannamalai District – 642201.

.....Applicants

VERSUS

1. The Director,
State Level Environment Impact Assessment Authority,
Panagal Maligai,
Saidapet, Chennai.
Tel: 044-24336421, 24336928
Email: tamilnadudoe@gmail.com
2. The District Collector,
Office of the District Collector,
Tiruvannamalai District
Phone: +91-4175-233360
E mail: collrtvm@nic.in
3. The Director,
The Tamil Nadu Pollution Control Board,
Mount Salai, Guindy, Chennai – 600 032
Tel: 044-22353134-139
Email-ID: grievance@tnpcb.gov.in
4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
District Collectorate Master Plan Complex,
Vengikkal, Tiruvannamalai District – 606604.
Email: tnpcb.tvm@gmail.com
Mobile No: 8056042334


04/07/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

5. M/s. Sangeetha Blue Metals,
Rep. by its Mr.Ravi S/o. Duraisamy,
Proprietor,
S.F.No.284-1A, Kilnagar Village,
Arani Taluk, Tiruvannamalai District.
6. M/s. K. Lakshmanan Central Hotmix Plant
Rep. by its Proprietor Mr. K.Lakshmanan
S.F.No.276/1B,
Kilnagar Village,
Arni Taluk, Tiruvannamalai District

....Respondents

REPORT FILED ON BEHALF OF THE THIRD AND FOURTH RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD

I, S.Malarvizhi D/o. Thiru.Subburam, aged about 59 years having office at No.76, Mount Salai, Guindy, chennai – 600 032 do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am authorized to file this report on behalf of the third and fourth Respondent and as such I am well acquainted with the facts of the case from the records available at Office.
2. It is respectfully submitted that the Hon'ble Tribunal on 14.10.2024 directed this Respondent as follows:

“

1. *The inspection report of the Tamil Nadu Pollution Control Board (TNPCB) specifically states that the unit was not in operation during the inspection. Hence, the TNPCB is once again directed to inspect the unit when it is in operation and find out whether the complaints made by the applicant are true.*
2. *Let the TNPCB also report whether the conditions for crushing units as per one of our recent orders are extended to the unit in question. If not, let them impose*

Suvarna
04/07/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032,

those conditions also and direct them to comply with the same to avoid any future complaints.

3. *For filing a fresh report by the TNPCB, post the matter on 03.12.2024."*

3. It is respectfully submitted that in compliance with the above direction the 5th Respondent unit was inspected by the officials of the 4th Respondent DEE, TNPCB, Tiruvannamalai on 19.11.2024 and the following were observed:

1. The unit was found under operation and carrying out the manufacturing of Blue Metal jelly from rough stone boulders.
2. The unit has provided Metal Sheet enclosure to the Jaw crusher, Vibratory Screen, all the conveyors and Dust Collection tank to collect the stone dust generated from the unit.
3. The unit has provided water sprinkling systems at the point of Jaw crusher, Vibratory screen to control the fugitive dust emission.
4. The unit's approach road was provided with tar and in damaged condition.
5. The unit has provided metal sheet compound wall in east side fronting the petitioner's land.
6. The unit has developed green belt around its premises by planting thick shaded trees of 150 Nos. to contain the dust emission generated from the unit.
7. During inspection, no dust emanation was observed.

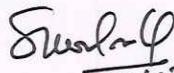
4. It is respectfully submitted that in compliance with the above order mentioned in Para 2, the following submissions are made:

| S.No. | Directions issued vide order dated 08.08.2024 | Compliance |
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| 1 | The TNPCB is directed to examine the siting criteria for the location of stone crushing units before granting consent. The TNPCB shall arrive at different | It is an existing unit and hence not applicable |

Sheela
04/01/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER
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| | siting criteria for individual stone crushing units and for units to be located in a cluster. | |
| 2 | In case a cluster approach is being adopted, the TNPCB shall conduct a carrying capacity study and decide the maximum number of crushing units / production capacities that can be established in a cluster. While doing so, the TNPCB shall also consider the cumulative impact of having multiple units in a cluster on the environment and nearby habitations, public buildings, water bodies, ecologically sensitive areas etc. | It is an individual stone crushing unit and hence not applicable. |
| 3 | The review of BP.No.21 dated: 31.07.2019 may be taken up and new guidelines may be framed with a specified time of 3 months. | The TNPCB, vide B.P.No.116, dated 06.05.2025, has issued revised guidelines for Stone Crushers in Tamil Nadu, in line with the Hon'ble NGT (SZ) Order dated 08.08.2024 in O.A. No.12 of 2024. |
| 4 | The TNPCB shall impose a condition for laying concrete roads both within the unit /cluster premises and the approach roads. | The unit has been instructed to lay concrete roads within its premises and approach roads vide 4 th Respondent DEE, TNPCB, Tiruvannamalai letter dated: 22.11.2024 |
| 5 | The TNPCB shall also impose conditions for dry dust collection systems such as cyclones and dust hoppers or any other suitable measures in addition to sprinkler systems | The unit has provided the following Air pollution Control measures to contain the dust emission from the unit in addition to sprinkler systems. <ul style="list-style-type: none"> i. Jaw crusher, Vibratory Screen and conveyor belts are covered with GI Sheet. ii. Dust collection tank (GI) to collect the stone dust generated from the unit. |
| 6 | The TNPCB shall impose conditions for protecting the health of the worker. In order to | The unit has been instructed to comply vide this 4 th Respondent DEE, TNPCB, |


04/07/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

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| | protect workers and inhabitants in the neighborhood from the boundary of stone crusher units, health camps may be organized by the Project Proponent(s) once in a year for the inhabitants. | Tiruvannamalai letter dated: 22.11.2024 |
| 7 | The TNPCB shall impose the development of green cover as a precondition for the grant of Consent to Operate or for the erection of wind breaking wall, which could be a GI / MS sheet or any other prescribed material of adequate height till such time the trees grow to the desired height. The species to be planted may also be indicated to the Project Proponent by the TNPCB. | <ul style="list-style-type: none"> • The unit has developed green belt by planting thick shaded trees of about 150 Nos. • The unit has provided GI sheet of height 20 feet in its front side (eastern direction-facing petitioner's land) <p>In addition to the above the unit has also been requested vide 4th Respondent DEE, TNPCB, Tiruvannamalai letter dated 22.11.2024</p> <p>i) to continue to develop more green belt all along its boundary by planting thick shaded tree saplings of Poovarasu, Neem, Pungan, etc.</p> <p>ii) to erect wind breaking wall which could be a GI / MS sheet of 20 feet height in remaining three sides of the unit.</p> |
| 8 | In addition to the green cover around the individual unit/cluster, a condition may be imposed for the development of green cover in the radius of safe distance prescribed. This should also include increasing the green cover along the approach roads, in the residential area as well as in and around the public buildings | The unit has been requested to develop green cover in the radius of safe distance prescribed which could cover along the approach roads, in the residential area as well as in and around the public buildings vide 4 th Respondent DEE, TNPCB, Tiruvannamalai letter dated: 22.11.2024 |
| 9 | The expenditure required for increasing the green cover in the area earmarked for siting criteria (safe distance) may be collected from the Project Proponent(s) and the task of increasing the | The unit has been instructed to increase the green cover in the area earmarked for siting criteria (safe distance) vide 4 th Respondent DEE, TNPCB, |

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TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

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| | green cover may be entrusted to the Forest Department or other appropriate agency by the TNPCB. | Tiruvannamalai letter dated 22.11.2024 |
| 10 | The TNPCB shall conduct an inspection annually during the first five years after the consent has been granted and in case the green cover is not being raised as stipulated, the TNPCB can consider imposition of penalties or even suspension of the consent in case of gross negligence on the part of the project proponent. This is basically to ensure that both the regulators as well as project proponents accord the highest priority for raising the green cover which can minimize the dust pollution significantly from reaching the areas beyond the clusters. | <p>Routine inspection of this crushing unit is being carried out by the officials of 4th Respondent DEE, TNPCB, Tiruvannamalai.</p> <p>The unit has developed green belt by thick shaded trees of about 150 Nos.</p> <p>In addition to the above the unit has also been requested vide 4th Respondent DEE, TNPCB, Tiruvannamalai letter dated 22.11.2024</p> <p>i) to continue to develop more green belt all along its boundary by planting thick shaded tree saplings of Neem, Pungan, Poovarasu etc., ii) to erect wind breaking wall which could be a GI / MS sheet of 20 feet height in remaining three sides of the unit *</p> |
| 11 | The TNPCB shall initiate action on the violations noticed in the study conducted by the NEERI by following due process of law. | Assured to comply |
| 12 | The TNPCB may undertake a study in collaboration with the experts from the CPCB also, which report may be considered by the CPCB for adoption by other SPCBs | The TNPCB may undertake a study in this regard. |

5. It is respectfully submitted that the TNPCB officials of the 4th Respondent DEE, TNPCB, Tiruvannamalai inspected the 5th and 6th Respondent units on 17.01.2025. With regard to 5th Respondent unit it is observed that the unit was found to operate with all the Air pollution Control measures in place and no emanated dust whatsoever from the unit was found to be deposited either on

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04/01/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

the complainant's land or on the land surrounding the unit on the other three sides. With regard to 6th Respondent unit, the unit was found not under Operation. All the process machineries present in the unit was found to be in a state of disrepair.

It is, therefore, most humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to consider the submissions made and pass orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

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04/07/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, S.Malarvizhi, D/o. Thiru.Subburam, working as Joint Chief Environmental Engineer, having office at No.76, Mount Salai, Guindy, Chennai – 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

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04/07/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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THIRD AND FOURTH RESPONDENT
- TAMIL NADU POLLUTION
CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:04.07.2025

Date of Hearing on:07.07.2025

